

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 333**

Contempt.P5/2024, Cont.P-13/2023, IA-3187/2022,

**In**

**IB-218(ND)/2020**

**IN THE MATTER OF:**

Hind Tradex Ltd

.... Petitioner/Applicant

Vs.

AGL Televentures Pvt Ltd.

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Shivanshu Kumar Adv.

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned to **12.06.2024**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Malik